

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 452(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2018**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. &
Ors.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Pankaj Bhagat, Advocate		
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	For the Respondent:	None		
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ORDER

Reply has been filed by the RP to the application filed by the Operational Creditor. Copy of the same has not been received by the Ld. Counsel for the Applicant. Another copy be supplied to him. To come up for arguments and disposal on 30th October, 2018. As per the interim report filed by the RP, it is submitted that plant has been restarted. The information memorandum has been received late in this case according to which expression of interest has been invited in the first week of November.

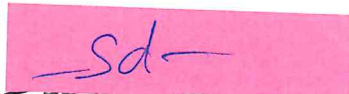
It is made clear that the process of the CIR shall not be stalled during the pendency of this application. Interim report has been filed by the RP. 2 other applications have been filed by the RP, one is by way of an interim report.

(Sapna)

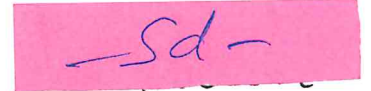
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The other CA, CA 624/2018 has been filed by the RP praying for extension of the CIR process in view of the decision taken by the COC in its 6th COC meeting held on 25th September, 2018. The RP wishes to file an amended application.

To come up on 30th October, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)